

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR LATAKISAN CONSTRUCTIONS PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT NAGPUR, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Latakisan Constructions Private Limited CIN: U45201MH2014PTC253842
2.	Address of the registered office	Rajat Sankul, Rambag Road S T Stand, Ganeshpeth, NAGPUR – 440 018.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Hotel Regenta Central, Saint Jagnade Square, Nandanvan, NAGPUR – 440 024. Bus Station Area: Wing A- Ground floor which comprises Ticket counter, Restaurant, Courier and Transport office Wing A- First floor, which comprises of 6 Personalized waiting area bearing No FW-A, FWB, FW-C, FW-D, FW-E, FW-F. Hotel Area: 1. Wing C- 41.5% Share in Hotel building comprising of two basements, ground floor and 4 upper floors, and terrace having a built-up area of 4871.14 sq. mtr.
5.	Installed capacity of main products/ services	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue of 1,76,61,893/- in Financial Year 2022-23.
7.	Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com

10.	Last date for receipt of expression of interest	06/04/2024
11.	Date of issue of provisional list of prospective resolution applicants	16/04/2024
12.	Last date for submission of objections to provisional list	21/04/2024
13.	Date of issue of final list of prospective resolution applicants	01/05/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06/05/2024
15.	Last date of submission of resolution plans	05/06/2024
16.	Process email id to submit EOI	cirp.latakisan@gmail.com

Notes: 1. The Resolution Professional is in the process of filing an Interlocutory Application (“IA”) before Hon’ble National Company Law Tribunal (“NCLT”), Mumbai, for extension of CIRP period. This Form G is subject to approval of the IA by Hon’ble NCLT.

Sd/-

Prasad Dharap

Resolution Professional of Latakisan Constructions Private Limited

IBBI/IPA-001/IP-P00702/2017-2018/11228

AFA No.: AA1/11228/02/191224/106639

Plot No. 47, “Prasad”, New Ramdaspath, Nagpur – 440 010

Reg. Email Id: dharp65@rediffmail.com

Process Email ID: cirp.latakisan@gmail.com

Date and Place: Nagpur 22/03/2024

DEBTS RECOVERY TRIBUNAL, NAGPUR
B' Block, 2nd floor, CGO Complex, Seminary Hills, Nagpur-440006
Original Application No. 505/2023

State Bank of India
Vs
Smt Meena Vinayakrao Patil

State Bank of India,
A Corporation Constituted under the state Bank of India Act, 1955,
Stressed Assets Recovery Branch, 5, Sai Complex, Bharat nagar,
Nagpur-440033.
AND
Defendant no 3
Shri Shrikant S/o Vinayakrao Ruprao Patil
Aged about- 36 years,
Occupation :- Agriculture,
R/o. Om Mangak Karaly Patwada, PO-Achalpur, District - Amravati -
444805.

NOTICE BY PAPER PUBLICATION

1. WHEREAS the above named applicant/Appellant has filed the above referred application/Appeal in this tribunal.
2. WHEREAS the service of summons /Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.
3. You are directed to appear before this tribunal in person/s or through an advocate and file written statement/say on 13.06.2024 at 10.30 a.m. and show cause as to why the reliefs prayed for should not be granted.
4. Take Notice that in case of default, the application/Appeal shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this 19th day of March, 2024 at Nagpur.

Assistant Registrar
Debts Recovery Tribunal
Nagpur

SBI
अधिकृत अधिकारी-श्री हेमंत कुमार वर्मा
ई-मेल-cmcreditrbo1.akola@sbi.co.in

भारतीय स्टेट बैंक
State Bank of India
राजा स्टेट बैंक ऑफ इंडिया अकोला, अकोला (00307)
पोस्टबॉक्स रोड, अकोला, जिल्हा अकोला. मो. 9930879255

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the "Physical Possession" of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on 25.04.2024. The details of Borrower(s), Guarantor(s) and Description of Property and Terms & Conditions of the e-Auction specified as under.

Sr. Name of the No. Borrower	Description of the property	Outstanding dues	Details
1. Shri. Nitin Prakash Sharma Mrs. Meena Nitin Sharma	Flat No.G-1, swarajya hights, shri ram nagar, sr.no.590, plot no.19A/19B, Akola Road Mouje Wani Akot. East- Plot No. 1A & 1B, West - Road, North-Plot No. 18B, South-Agri Land Of Mr. Hadole	8,34,053 rs as on 11.02.2020 plus further interest and charges	Reserve Price 9,07,000.00 EMD - 90,700.00

Note: The payment of all statutory/non-statutory dues, taxes, rates, assessments, charges, fees etc., owing to anybody shall be the sole responsibility of successful bidder only. Successful bidder will be required to pay 1% TDS extra on property having Reserve Price more than Rs.50.00 Lakhs

Date & Time for submission of Request letter of participation /KYC Documents/Proof please use option provided on: Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-Bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem. Date & Time of e-Auction: 25.04.2024 Time of e-Auction from 12.00 noon to 2.00 P.M. with unlimited extensions of 10 minutes each Date and Time for Inspection of the properties: 05.04.2024 from 11.00 A.M. to 4.00 P.M. For more details please contact on Mobile No. 9923208283 E-mail: cmcreditrbo1.akola@sbi.co.in For detailed terms and conditions of the sale, please refer of the link provided on website https://www.matoecommerce.com/auctionhome/bapilindex.jsp
Date- 20.03.2024 Authorized officer

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The Financial Express
and Loksatta

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
LATAKIAN CONSTRUCTIONS PRIVATE LIMITED
OPERATING IN REAL ESTATE ACTIVITIES AT NAGPUR, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Latakian Constructions Private Limited CIN: U45201MH2014PTC253842
2. Address of the registered office	Rajat Sanku, Rambag Road S T Stand, Ganeshpeth, NAGPUR - 440 018.
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Hotel Regenta Central, Saint Jagade Square, Nandand, NAGPUR - 440 024. Bus Station Area: Wing A Ground floor which comprises Ticket counter, Restaurant, Courier and Transport office Wing A First floor, which comprises of 6 Personalized waiting area bearing No FW-A, FWB, FW-C, FW-D, FW-E, FW-F. Hotel Area: 1. Wing C- 41.5% Share in Hotel building comprising of two basements, ground floor and 4 upper floors, and terrace having a built-up area of 487.11 sq. mt. 2. Wing D- 41.5% Share in Hotel building comprising of two basements, ground floor and 4 upper floors, and terrace having a built-up area of 487.11 sq. mt.
5. Installed capacity of main products/ services	Can be sought by sending Resolution Professional cirp.latakian@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Total Revenue of 1,76,61,893/- in Financial Year 2022-23.
7. Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending Resolution Professional cirp.latakian@gmail.com
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Sd/-
Prasad Dharap
Resolution Professional of Latakian Constructions Private Limited
IBBI/IPA-001/IP-00702/2017-2018/11228
AFN No.: AA/11228/02/191224/106639
Plot No. 47, "Prasanna", New Ramdaspeth, Nagpur - 440 010
Reg. Email Id: charp65@rediffmail.com
Process Email Id: cirp.latakian@gmail.com
Date and Place: Nagpur 22/03/2024

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923KL2010PLC039179

Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093,
Contact No. : 022-68194000/022-66211000.

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act"), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan Account Number/Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand Notice Sent & Outstanding Amount	Date of Actual Possession
1	SUSAMA SHAILESH PATIL & SHAILESH AJABRAO PATIL / MAGOMHLONS000005010143 / NAGPUR	MOUZA - TELKAMTHI, BAZAR CHOWK, HOUSE NO 526, WARD NO 3, TAH - KALMESHWAR, DIST - NAGPUR, P.O SAVNER, NAGPUR, MAHARASHTRA, Pin:441107.	18-07-2023 & Rs.2,74,958/-	20-03-2024

Date: 22-March-2024
Place: NAGPUR
Sd/-, Authorised Officer
Manappuram Home Finance Ltd

NIDO HOME FINANCE LIMITED
(formerly known as Edelweiss Housing Finance Limited) Registered Office Situated
At Tower 3, 5th Floor, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (West),
Mumbai - 400 070. Regional Office at: Office No. 407-410, 4th Floor, Kakade Biz Icon, CTS 2687B, Ganeshkhind Road, Bhamburde, Shivaji Nagar, Pune, Maharashtra 411016

POSSESSION NOTICE UNDER RULE 8(1) OF THE SARFAESI ACT, 2002

Whereas the Undersigned being the Authorized Officer of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (order 3 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued Demand Notices to the Borrowers as detailed hereunder, calling upon the respective Borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the receipt of the same. The said Borrowers/Co borrowers having failed to repay the amount, notice is hereby given to the Borrowers/Co borrowers and the public in general that the undersigned has taken symbolic possession of the property described hereunder in exercise of powers conferred on him under Section 13(4) of the said Act r/w Rule 8 of the said Rules in the dates mentioned along with the Borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited). For the amount specified therein with future interest, costs and charges from the respective dates.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

1. Name and Address of the Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount:-
GANESH R INGLE (BORROWER) & ANITA GANESH ENAGLE (CO BORROWER) Both Resi. Address: C/O Sudhakar Deshmukh Plot No. 171, Sakardara Chowk Opp Chamat Bichayat Kendra, Om Nagar Hanuman Nagar Nagpur 440009.
LAN No.: LNA6STH0000054169 LOAN AGREEMENT DATE: 31.07.2018 DEMAND NOTICE DATE: 15-12-2023
Loan Amount : Rs.16,71,704/- (Rupees Sixteen Lakh Seventy One Thousand Seven Hundred Four Only)
Amount Due in Rs.20,51,190.98/- (Rupees Twenty Lakh Fifty One Thousand One Hundred Ninety And Ninety Eight)
Possession Date: 20.03.2024

SCHEDULE OF THE PROPERTY:- All The Part And Parcel Bearing Plot No.8 And Entire Construction Thereon Area Admeasuring Total 800 Sq Ft I.E. 74.32 Sq Mtr, Mouja Sakardara Bearing Mouje No.395, B.N. 299, Thak No.177, P H No.39, Ward No.20, In The Khasha No.54 Layout Plot No.8, Sheet No.234, City Survey No.2461, Corporation House No.6356, Situated At Ra.Ni.Pardi, Ayodhya Nagar Nagpur, Within The Limits Of Nagpur Municipal Corporation. The Said Property is Bounded As: East: Remaining Land Of Plot No.8 West: 20 Ft Road South: Remaining Land Of Plot No.8 North: Plot No.7a
Place: Nagpur Sd/- Authorized Officer
Date: 22.03.2024 FOR Nido Home Finance Limited,
(formerly known as Edelweiss Housing Finance Limited)

CFM ASSET RECONSTRUCTION PRIVATE LIMITED
Registered Office : Block No. A/1003, West Gate
Near Ymca Club, Sur No.835/1-3, S. G. Highway
Makarba, Ahmedabad-380051 Gujarat
Corporate Office : 1st Floor, Wakefield House, Sprot
Road, Ballard Estate, Mumbai - 400038.

APPENDIX - IV-A [See proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for sale of immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest Enforcement Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower and Guarantors/Mortgagors that the below described immovable properties mortgaged/charged to the SVC Co-Op Bank Ltd (Secured Creditor and/or Assignor Bank), the physical possession of which had been taken by the Authorized Officer of Assignor Bank on 10 August 2018 which was subsequently handed-over to the Authorized Officer of CFM ARC acting in its capacity as the trustee of CFMARC Trust - 2 SVCBL (Assignee) by virtue of the Agreement of Assignment of Debt between Assignor and Assignee dated 7th January 2019, will be sold on "As is where is", "As is what is" and "Whatever there is" and "No recourse Basis" on 19-04-2024 for recovery of Rs. 41,98,74,981.04 (Rupees Forty One Crore Ninety Eight Lakh Seventy Four Thousand Nine Hundred Eighty One and Paise Four Only) as on 29-02-2024 along with further interest, expenses, charges and other costs thereon due to the Assignee from M/s Jannadas Steel Pvt. Ltd. (Borrower and Mortgagor), Vinay Jannadas Udeshi (Guarantor and Mortgagor), Mukesh Jannadas Mukeshi (Guarantor), Chetan V Udeshi, (Guarantor), Sudha Udeshi (Guarantor and Mortgagor), Jaywant Udeshi (Guarantor), Bhawini Udeshi (Guarantor), Jannadas Nagaji Udeshi - HUF (Guarantor).

DESCRIPTION OF SECURED IMMOVABLE PROPERTIES:

- All that piece and parcel of Land admeasuring 2.324 hectares i.e. 5.74 Acre out of khasra/Gu/Bhumapant No-46 having total area of 3.42 hectares field /Survey No-46, mouza Kadholi, PH No.24, Bhogwadur class-I right, Tahasil Kamptee Dist. Nagpur along with entire structure including factory shed constructed / to be constructed thereon owned by Mr. Vinay Jannadas Udeshi & Mrs. Sudha Udeshi.
- All the piece and parcel of land admeasuring 1.096 hectares i.e. 2.71 Acre out of khasra/Gu/Bhumapant No-46 having total area of 3.42 hectares / field / Survey No-46 mouza, kadholi, PH No.24, Bhogwadur Class - I, Rights, Tahasil Kamptee Dist Nagpur alongwith entire structure including factory shed constructed / to be constructed thereon owned by M/s Jannadas Steel Pvt Ltd.

SECURED DEBT: Rs. 41,98,74,981.04 (Rupees Forty One Crore Ninety Eight Lakh Seventy Four Thousand Nine Hundred Eighty One and Paise Four Only) as on 29.02.2024 along with further interest, expenses, charges, and other costs thereon due to the Secured Creditor.

RESERVE PRICE: Rs. 1,00,60,000/- (Rupees Ten Crore Six Lakh Only)

EMD: Rs. 1,00,60,000/- (Rupees Ten Crore Six Lakh Only)

DETAILS FOR DEPOSITING EMD:

Account Name	CFMARC Trust - 2 SVCBL
Account No	00511100011702
Bank name	Union Bank of India
Branch	Andheri Branch
IFSC Code	UBIN0800287

LAST DATE AND TIME FOR BID SUBMISSION: On or before 5.00 p.m. on 18-04-2024

INSPECTION DATE: 03-04-2024
INSPECTION TIME: From 11:30 AM to 12:30 PM

TIME DATE PLACE FOR AUCTION: E-Auction/Bidding through website (https://www.bankauctions.com) on 19-04-2024 from 11:30 AM to 12:30 PM

CONTACT: sagnya.desai@cfmrc.in / tejas.joshi@cfmrc.in
EMAIL: cfmarc@cfmrc.in / cfmarc@cfmrc.in
CONTACT: 8879890250/897682751

Encumbrances if any: Sales Tax liability-Rs 64,96,054/- (In words Rs. Sixty Four Lakh Eighty Six Thousand and Fifty Four Only) for the period 01/04/2017 to 30/06/2017. For detailed terms & conditions of the sale, please refer to the link provided in Secured Creditors website i.e. https://www.cfmrc.in for detailed terms & conditions of e-auction/sale of respective properties and other details before submitting their bids for taking part in the e-auction. Bidders may also visit the website https://www.bankauctions.com or contact service provider M/s. C1 India Private Limited, Bidder Support Nos.: 0124-4302020 / 21 / 22, +91 7291981124 / 1125 / 1126; email: support@bankauctions.com, Name: Bhavik Pandya, Email: maharashtra@c1india.com; Mobile Number- 8866682937.

Date : 22-03-2023
Place : Nagpur
Sd/- Authorised Officer
CFM Asset Reconstruction Pvt. Ltd.
Acting as trustee of CFMARC Trust - 2 SVCBL

JM FINANCIAL HOME LOANS
Corporate Identity Number: U65999MH2016PLC288334
CORPORATE OFFICE: 3RD FLOOR, SUASHISH IT PARK, PLOT NO. 88E, OFF DATTI PADA ROAD, OPP. TATA STEEL, BORIVALI (E), MUMBAI - 400 066

POSSESSION NOTICE

Under section 13(4) of securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and rule 8(1) of the security interest (enforcement) rule 2002. (appendix iv)

Whereas the undersigned being the authorised officer of JM Financial Home Loans Limited, (hereinafter referred as JM FHL) under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued a demand notice dated 09/01/2024 to the borrower/co-borrower/guarantor mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/co-borrower/guarantors having failed to repay the demanded amount, notice is hereby given to the borrower/co-borrower/guarantors and the public in general that the undersigned on behalf of JM FHL has taken possession of the property described hereinbelow in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules. The borrower(s)/co-borrower(s)/guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the JM FHL for the amount as mentioned herein below with future interest thereon.

Sr. No.	BORROWER / CO- BORROWERS / ADDRESS AND LOAN NO.	DESCRIPTION OF SECURED ASSET (IMMOVABLE PROPERTY)	1. DATE OF POSSESSION 2. DEMAND NOTICE DATE 3. AMOUNT DUE IN RS.
1.	1.Rushikesh Shrim Barangole, 2.Rohini Anil Dudhe 3.Dipali Rushikesh Barangole, 4.Anil Bapurao Dudhe Add: Gandhi Vidyalaya, JuniVasti Amravati, Badanera, Vlc Amrdapur, Po Badnera Gandhi Vidyalaya, Amravati, Maharashtra, 444701 Also At: Plot No 8/1 (West Part Of North South Division) Nazul Sheet No 12 C, Malmatta No 791, Ward No 75, Juni Vasti Badnera, Mouje Badnera Pragane Badnera, Landmark :- Near Gandhi Vidhyalaya, Amravati, Maharashtra, Pincode :- 444607, Also At: Near Mungajai Mandir, Bari Pura, Darwaha, Darwaha, Yavalmal, Darwaha, Maharashtra. 445202 Loan Account Number: LAMR22000026073 Sanction Amount: Rs.14,54,463/-	All That piece 9b parcel of land bearing Nazul Plot No. 8/1 total admeasuring 18,204 sq. ft. out of which north south division western side portion admeasuring 2754 sq. ft. (255.94 sq. mtr.) and house constructed thereon, out of Nazul Sheet No. 12-C situated at Mouje- Badnera Pragane- Badnera Tah and Dist.- Amravati, within the limits of Municipal Corporation, Amravati bounded as under: East: House of Sau. Kamlabai Misal West - Plot of Sahdevi bai North: Open space of Shri. Govind Tayade and sau misal bai. South: Government Space	1. 20-March-2024 2. 09-JAN-2024 3. Rs. 15,14,708/- (Rupees Fifteen Lakhs Fourteen Thousand Seven Hundred and Eight Only)

PLACE - AMRAVATI, MAHARASHTRA
DATE : 22.03.2024
SD/- AUTHORIZED OFFICER
FOR JM FINANCIAL HOME LOANS LIMITED

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
उद्योग भवन बिल्डिंग / Udyog Bhavan Building,
रेल्वे स्टेशन रोड / Railway station Road,
चंद्रपुर / Chandrapur टेलीफोन/TELE : 07172- 254518
ई-मेल/e-mail : cmmarc_chn@mahabank.co.in

REF.NO.AX36/LEGAL/SARFAESI-13-4/Chandrapur Main Branch/2023-24
POSSESSION NOTICE [Rule - 8 (1)]
Date: 21.03.2024

WHEREAS,
The undersigned being the Authorized Officer of the Bank Of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated 29.10.2022 calling upon you, **Borrower- M/s Shri Tirupati Constructions; Prop. Shri. Nitin Subhash Sharma; Add - Flat No. 1203, 12th Floor of Tower No.2 of Tata Capitol Heights, Ward No.11, Near Medical Square, Rambagh, Nagpur; Ta. & Dist- Nagpur-440009** At: Flat No. 1203, 12th Floor of Tower No.2 of Tata Capitol Heights, Ward No.11, Near Medical Square, Rambagh, Nagpur; Ta. & Dist- Nagpur-440009; **Shri. Atul Anantrao Bangre, Add: At. 443, Loha Oli, Bangre Mohalla, Itwari, Nagpur; Ta. & Dist- Nagpur - 440024; & Mrs. Astha Nitin Sharma, Add: At. Flat No. 1203, 12th Floor of Tower No.2 of Tata Capitol Heights, Ward No.11, Near Medical Square, Rambagh, Nagpur; Ta. & Dist- Nagpur-440009;** to pay in full and discharge your liabilities to the Bank aggregating Total Dues Rs. 6,29,82,803.38/- (Rupees Six Crore Twenty-Nine Lakh Eighty-Two Thousand Eight Hundred Three and Paise Thirty-Eight Only) plus interest as applicable thereon plus penal interest and other charges / expenses within 60 days from the date of receipt of the said Notice. The notice was sent by Regd. Post, Speed Post and Courier/Dasti.

The borrower/guarantor having failed to repay the amount, Notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules. The borrower / guarantor in particular and the public in general, is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinabove mentioned. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The details of the properties mortgaged to the Bank and taken possession by the Bank are as follows:

Sr. No.	Description	Date of Possession
1.	All those pieces and parcel of residential Flat No. 1203 at Tower No.- 2, 12th Floor of "Tata Capitol Heights", bearing plot no.2, City Survey No. 362/1, Sheet No. 64/12; municipal house No. 2, having total admeasuring carpet area of 1429 Sq. Ft. (132.757 Sq. Mtr.) and situated at Mouza:- Jattrod; Corporation Ward No. 11, near Medical Square, Rambagh, Nagpur; Taluka & District:- Nagpur. Bounded as under: East : By Medical College Rambagh Road; West: By Rambagh Basti Area, North : By property bearing City Survey No.362/2 owned by MSEB, South: CTS No.322,324,325,326,327 & Back Road Together with all the building structure and construction annexed thereon and all the furniture and fixtures annexed thereon. Name of the Owner: Mrs. Astha Nitin Sharma	20.03.2024
2.	All those pieces and parcel of Commercial Blocks Unit no. 301-A, 301-B, 301-D & 301-E; on 3rd floor, "Anantraj Arcade Condominium", NMC House No. 402, 403 and 426 to 430, City Survey No. 517 and sheet No. 142, having total admeasuring built up area 68.526 Sq. Mtr., Super built up area 125.26 Sq. Mtr.), Mouza - Nagpur situated at Boharipura, Bangre Mohalla, Loha Oli, Itwari, NMC Ward No. 44, Tah & Dist. - Nagpur; Bounded as under: East : Road ; West: Road, North : CTS No. 503,515,516; South: Road and CTS No. 520,518 and 519 Together with all the building structure and construction annexed thereon and all the furniture and fixtures annexed thereon. Name of the Owner: Shri. Atul Anantrao Bangre	21.03.2024

Date: 21.03.2024
Place: Nagpur
FOR BANK OF MAHARASHTRA
Chief Manager & Authorized Officer
Chandrapur Zone, Chandrapur

IDBI Bank Ltd. Retail Recovery, 1st Floor,
Salasar Prestige, Plot No. 1/A, Off. WHC Road,
Dharampeth, Nagpur - 440010, Maharashtra

SALE NOTICE

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES
APPENDIX IV-A (See proviso to Rule 8(6))

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of IDBI Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.04.2024 for recovery of mentioned below due to IDBI Bank Ltd., Secured Creditor from **Shri Sushant Kishorao Kale and Shri Kishorao Nagorao Kale**. The reserve price and earnest money deposit will be as under:

Borrower : **Shri Sushant Kishorao Kale** (Also Prop. & Mortgagor in Dnyanganga Books Distributors) and **2. Shri Kishorao Nagorao Kale** (Also Guarantor & Mortgagor in Dnyanganga Books Distributors)

Details of Outstanding Amount: **1) Rs. 39,46,104/-** (Rupees Thirty Nine Lakh Forty Six Thousand One Hundred Four Only) plus unapplied interest from 10.11.2021 for account of **Mr. Sushant Kale and Shri Kishorao Nagorao Kale 2) Rs. 23,43,824/-** (Rupees Twenty Three Lakh Forty Three thousand Eight Hundred Twenty Four only) plus unapplied interest from 02.01.2022 for the accounts of **M/s Dnyanganga Books Distributors**) aggregating total dues of **Rs. 62,89,928 -/** (Rupees Sixty Two Lakh Eighty Nine Thousand Nine Hundred Twenty Eight only) plus applicable interest as mentioned above.

Mortgagors and Owners of Property - **Shri Sushant Kishorao Kale and Shri Kishorao Nagorao Kale**

DESCRIPTION OF THE PROPERTY	RESERVE PRICE & EMD
All that Bunglow no. 10A, Ground Floor, Indraprastha Apartment, House no. 2492-A, Pawansut Nagar, Ward No. 21, Sheet No. 360/14, City Survey No. 1, Mouza - Dighori, Behind Nirmal Nagari, Umred Road , Nagpur-440009, Village- Nagpur, Taluka - Nagpur, District- Nagpur, in the state of Maharashtra.	RESERVE PRICE Rs.54,30,000/- EMD Rs. 5,43,000/-

Borrower/mortgagor is hereby given this notice under rule 8(6) OF THE SARFAESI ACT, 2002 to pay the outstanding amount, together with further interest, charges & costs thereafter, within 30 days from the date of this notice, failing which the E-Auction of the Secured Asset shall take place.

IMPORTANT DATES:

Sale of Bid / Tender document	From 26.03.2024 to 25.04.2024
Date of Property Inspection	25.04.2024
Last Date of submission of Bid along with EMD	25.04.2024 till 2.00 pm
Date of E-auction	29.04.2024
Time of E-Auction	11.am to 1.00 pm

1. For detailed terms and conditions of the sale, please refer to the link provided in www.bankauctionwizarid.com and IDBI Bank's website i.e. www.idbibank.in For any clarification, the interested parties may contact Shri Hemant Amrute (e-mail) - hemant.amrute@idbi.co.in, phone - 0712-6659111, Mob. 8889911454 or Shri Vipin Chivande (e-mail) vipin.chivande@idbi.co.in, Mob - 9834086151, or Shri Rajaram Kaushik, Ph. no. 9090957750, Email : raja.kaushik@idbi.co.in, Shri Siddhartha Chhadidar, Ph. No. 9893682863, E-mail : Siddhartha.chhadidar@idbi.co.in.

2. For e-auction support, you may contact Miss. M Sushmitha / Marina Josephine Jacob Phone Nos. - 8951944383/9686196751 Landline:080-40482100, e-mail:sushmitha.b@antaressystems.com

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
Date: 22.03.2024
Place: Nagpur
Sd/-
AUTHORISED OFFICER

सेंट्रल बैंक ऑफ इंडिया लिमिटेड
Cent Bank Home Finance Limited
सोप्टल बैंक ऑफ इंडिया की अनुषंगी Subsidiary of Central Bank of India

Plot No. 32-A, 2nd Floor, Pragati Colony,
Chatrapati Square, Wardha Road,
Nagpur - 440015
Ph. No. : 0712-2251482

APPENDIX - IV - A [Rule8(6)]
TENDER CUM AUCTION SALE NOTICE PH.04.2024

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the general public and in particular to the Borrowers and Guarantors that the above described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by Authorised Officer of Cent Bank Home Finance Limited, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is Basis" 08.04.2024 for recovery of amount mentioned against each property due to the secured creditor from the borrower. The reserve price and earnest money deposit, description of the immovable property are as mentioned in the table given below.

Sr. No.	Name of the Borrower/Guarantor & A/c No.	Description of the Immovable Property	Amount Outstanding as on date of demand notice (Rs)	Date of Demand Notice Date of Possession	Reserve Price(Rs)	Earnest Money Deposit 10% (Rs.)	Date of Auction
1.	Mr.Yogesh Mahesh Kuril And Mrs.Ganga Yogesh Kuril. LOAN A/C NO.01902250000014	Plot no. 101, Flat no. 301, Third Floor, "Aashirwad-1", Jai Durga Gruha Nirman Sahakri Sanstha Ltd. Godhani Road, Kh. No. 61, Mouza-Zingabai Takli, B/h Sh.Ram Urban Bank, Nagpur. 440030, Area -743.44 Sq.ft.	25,02,836/- (+ int & other charges)	2/5/2019 01-02-2023 (Physical)	20,82,000/-	2,08,200/-	8/4/2024
2.	Mr. Sanjay Sawankar And Mrs.Sunita Sanjay Sawankar Loan A/C NO. - 01902070000005	Town House Apartment Survey No.106, on the First Floor,Co. House No.3448/D, Survey no.159/6/2, City Survey No.597, Sheet No.728, Ward No.15, Mouza - Somalwada, New Manish Nagar, Tah./Distt.- Nagpur-441108, Area -915.68 Sq.ft.	36,36,393/- (+ int & other charges)	13/7/2021 20.10.2021 (Symbolic)	47,85,000/-	4,78,500/-	8/4/2024

TERMS & CONDITIONS: (1) The Auction is being held on "As is where is", "As is what is" and "Whatever there is Basis". (2) The secured asset will not be sold below the Reserve Price (3) The intending purchaser/bidder should submit their bids in the prescribed tender form in a closed envelope separately for each property, with the Earnest Money Deposit (EMD) amount (not below the 10% of Reserve Price) by means of Demand Draft (Nationalised Bank)/RTGS/ONLINE Transfer drawn in favour of Cent Bank Home Finance Ltd. payable at Nagpur on or before 08.04.2024 for up to 3.30 PM at above address of Cent Bank Home Finance Ltd. Nagpur Branch. (4) The sealed envelope will be opened by the Authorised Officer at Nagpur Branch in the presence of eligible/available Intending Bidders who have deposited EMD amount Through Demand Draft (Nationalised Bank)/RTGS/ONLINE Transfer to participate in Auction sale for 08.04.2024 at 4.00 PM (5) To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the property under sale. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/rights/dues/chain/effect

